

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5944/2015  
(Arising out of impugned final judgment and order dated 17/06/2015  
in BA No. 8569/2014 passed by the High Court Of Kerala At  
Ernakulam)

PADMANABHA RAJU S

Petitioner(s)

VERSUS

STATE OF KERALA  
(with interim relief and office report)

Respondent(s)

Date : 27/11/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI  
HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s)

Ms. Meena C. R.,Adv.

For Respondent(s)

Ms. Liz Mathew,Adv.  
Mr. M.F. Philip,Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.  
The appeal is allowed in terms of the signed  
order.

(MADHU BALA)  
COURT MASTER  
(Signed order is placed on the file)

(ASHA SONI)  
COURT MASTER

Signature Not Verified

Digitally signed by  
Madhu Bala  
Date: 2015.12.02  
16:36:03 IST  
Reason:

IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO.1579 OF 2015  
(SPECIAL LEAVE PETITION (CRL.) NO. 5944 OF 2015)

PADMANABHA RAJU S

...APPELLANT(S)

VERSUS

STATE OF KERALA

...RESPONDENT(S)

O R D E R

Heard the learned counsels for the parties.

Leave granted.

We have read and considered the part of the order of the High Court which is under challenge, namely, the requirement of deposit of Rs. 8,00,000/- (Rupees eight lakhs) by the appellant, failing which the bail granted has been ordered to be cancelled.

In the facts and circumstances of the case, we do not think that the High Court is justified in passing the said direction. Therefore, that part of the order of the High Court with regard to deposit of Rs. 8 lakhs is interfered with.

The appeal is allowed in the above terms.

.....J.  
[RANJAN GOGOI]

NEW DELHI  
27TH NOVEMBER, 2015

.....J.  
[N.V. RAMAMA]